

have come from their party members. (*Interruptions*). They are going to High Court. For what? To scuttle the move (*Interruptions*)

SHRI V.S. KRISHNA IYER : How can it be? You have made it a political affair. Please do not do it.

SHRI JANARDHANA POOJARY : Mr. V. S. Krishna Iyer, you cannot say who are the people who have voted for you, or voted for Congress. But your constituency people are being helped. You should know that. (*Interruptions*)

I deny the allegation that I was responsible for these loans and they have got the State authority. They can even go to the State machinery and they can make an enquiry, and even the State Government can go against those people who have printed it and the entire machinery is with them. They can take action, against the people who are responsible for that. And so far as the Central Government is concerned, we have given instructions that whosoever has circulated this form and this additional information, was secured, or they are made to give, such applicants will not be given any loan at all. To that extent we have gone. And I hope that Mr. Dandavate will keep, hereafter, in mind that irresponsible statements should not be made in the House because he is a straight-forward Member of this House.

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PAPERS LAID ON THE TABLE

—*Contd.*

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of Notification No. 372/87—Customs (Hindi and English versions) published in Gazette of India dated the 4th December, 1987 making further amendment in Notification No. 86/80—Customs, dated the 23rd April, 1980 seeking to reduce the basic customs duty on caprolactam from 65 per cent ad valorem to 45 per cent ad valorem, under Section 159 of the Customs Act, 1962

together with an explanatory note.

[Placed in Library. See No. LT-5173-A/87]

13.03 hrs.

*The Lok Sabha adjourned for Lunch till five minutes past Fourteen of the clock.*

*The Lok Sabha re-assembled after Lunch at Twelye Minutes Past Fourteen of the Clock.*

[MR. DEUPTY-SPEAKER in the Chair]

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1987-88—*Contd.*

[*English*]

MR. DEPUTY SPEAKER : Mr. Tanti to speak now.

SHRI BHADRESWAR TANTI (Kaliabor) : Sir, right from the beginning the Government have always been presenting deficit budget in this House. We did not have any experience of having a surplus budget so far being produced by the Government in the House and this Supplementary Budget this time is again for meeting the deficit. We all must be aware that our country is passing through a very serious situation. In one part of the country, there is drought and in another part of the country there is flood. The Government is committed to keep its promise for the welfare of the people of this country and this false promise has been continuing for the last 40 years. After 40 years of independence of our country, if you go to the North Eastern States, you will find that all these States are mostly undeveloped. The communication service is the worst both road and air communication are very bad in these States. There is no industry except a few, two or three industries, in these States. You don't find any other public sector industry in Meghalaya in Arunachal Pradesh, in Mizoram, in Manipur, Sikkim and Nagaland. That is the promise of the Government and you are always presenting a budget involving a huge amount of money for the development of the big cities and states of the country alone. They should not think that only big cities constitute the country's main problem. But the people who are living in the interior parts of the States also get the benefit of the